

(b) to which nationality the crew of these ships belong; and

(c) whether it is a fact that the crew are found to carry gold even in their rectums?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) to (c). A statement is laid on the Table of the Lok Sabha.

STATEMENT

(a) It is not possible to say whether these vessels invariably carry smuggled gold. It is, however, a fact that the vessels (1) Sangola (2) Santhia (3) Eastern Saga (4) Eastern Musc (5) Taksang (6) Loksang and (7) Choy Sang were involved in smuggling of gold. No seizure of gold was effected from Eastern Maid, though two suspicious openings suitable for secreting contraband goods were discovered on rummage of the vessel.

(b) British, Chinese and Indian

(c) Yes, Sir. In some cases the crew were found to carry gold even in their rectums.

Polling in General Elections

*1069. Shri Shivnanjappa: Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Election Commission is working on a procedure to complete polling in the next general elections in ten days, and

(b) if so, the details thereof?

The Deputy Minister of Law (Shri Hajarnavis): (a) and (b) The Election Commission is not working out any special procedure for the purpose of completing polling in the next general elections in ten days. It, however, expects that by the time of the third General Elections, it may be possible to reduce the period of poll further by improving the election machinery.

Pensions and Gratuity

*1070. Shri J. B. S. Bist: Will the Minister of Finance be pleased to state:

(a) whether the rules regarding pension and gratuity have been specially interpreted in the case of the Comptroller and Auditor-General inasmuch as that full pension is payable to him in addition to gratuity; and

(b) whether a similar interpretation is to be given in respect of pension and gratuity of other Government servants and if not, the reasons therefor?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) The position is that the retirement benefits admissible to the Comptroller and Auditor-General are regulated under the provisions of the Comptroller and Auditor-General (Conditions of Service) Act, 1953 and he is entitled to a pension under Section 3 of the Act. By virtue of Section 4 of the same Act, the Comptroller and Auditor-General is also entitled to such gratuity as may be admissible to him under the rules for the time being applicable to the service to which he belonged on the date of his appointment as Comptroller and Auditor-General.

(b) The question does not arise, as the rules governing other Government servants are different from the provisions contained in the Comptroller and Auditor-General (Conditions of Service) Act, 1953.

Government Resin and Turpentine Factory, Nahan

*1071. Pandit J. P. Jyotishi: Will the Minister of Home Affairs be pleased to state:

(a) what was the quantity of Resin and Turpentine produced by the Government Resin and Turpentine factory at Nahan (Himachal Pradesh) in the year 1958-59;